G.S.R. 237.—In exercise of the powers conferred by clause (b) of sub-section (1) of section 620 of the Companies Act, 1956 (1 of 1956), the Central Government hereby directs that the provisions of sections 100, 101, 102, 103, 391 and 394 of the said Act shall apply to the National Instruments Limited, Calcutta, a Company in the said notification having been laid in draft before both Houses of Parliament as required by sub-section (2) of the said section 620 namely:

MODIFICATIONS

In sections 100, 101, 102, 103, 104, 391 and 394 of the Companies Act, 1956, for the word "Court", wherever it occurs, the words "Central Government" shall be substituted.

[F. No. 15/14/73-JOC]

MINISTRY OF FINANCE
(Department of Revenue)
New Delhi, the 11th February, 1978

Central Excises

G.S.R. 239.—In exercise of the powers conferred by rule 191-B of the Central Excises Rules, 1944, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 3/61, dated the 4th February, 1961, namely:

In the said notification, after condition 8, the following condition shall be inserted, namely:

(8A) The Collector may at his discretion, permit exporters other than manufacturers to export hookah tobacco in beam subject to such conditions and requirements as he may consider necessary.

(Notification No. 25/78-C.E.F. No. 261/87/77-CX6)

S. K. BHARADWAI, Under Secy.